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**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK**

ORIGINAL APPLICATION NO. 435 OF 2013
CUTTACK, THIS THE 17TH DAY OF JULY, 2013

CORAM
HON'BLE SHRI A.K. PATNAIK, MEMBER (JUDL.)
HON'BLE SHRI R.C.MISRA, MEMBER (ADMN.)

Lakhan,
Aged about 62 years,
S/o Late Ghana,
Of village- Hatapur, P.O. - Barundai,
P.S.- Panikoili, Dist. – Jajpur (Odisha)
Working as Sr. Kaman/Eng./KUR,
Under the East Coast Railway,
Retired on dated 31.12.2009.

.....Applicant
Advocate(s) Mr. S. Dash (A).

VERSUS

Union of India represented through

1. General Manager,
East Coast Railway,
Rail Bihar, At/PO- Chandrasekharpur
Dist- Khurda, Odisha.
2. Sr. A.F.A.(G) F.A.& C.A.O. (Pension),
East Coast Railway, Bhubaneswar,
At/PO- Chandrasekharpur,
Dist- Khurda. (Odisha)
3. Divisional Finance Manager (Pension),
East Coast Railway, Khurda Road,
At/PO- Khurda Road,
Dist- Khurda. (Odisha)

... Respondents

(Advocate: Mr. T. Rath)

ORDER (ORAL)

MR. A.K.PATNAIK, MEMBER (JUDL.):

Heard Mr. S. Dash (A), Ld. Counsel for the applicant, and Mr. T.Rath, Ld. Standing Counsel appearing for the Respondent-Railways, on whom a copy of this O.A. has already been served.

2. The applicant has filed this instant O.A. stating therein that though he has joined in the Railway service as Gangman temporarily in the year 1978 and continued as a casual laborer till 23.08.1986, his services were regularized w.e.f. 24.08.1986 and he was posted as Gangman. While



continuing as such, he retired on 31.12.2009 having a qualifying service of 21.5 years still then there is a difference in the actual pension as well as other retiral benefits granted to him. Applicant after receiving the said amount as sanctioned by the department made a representation on 05.04.2012 addressed to Divisional Finance Manger (Pension), Respondent No.3. Mr. Dash submitted that till date no information in this regard has been received by the applicant.

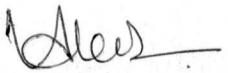
3. Mr. T. Rath, Ld. Standing Counsel, has no immediate instruction regarding the fate of the said representation made on 05.04.2012. Therefore, without entering into the merit of the case, at this stage of admission, we dispose of this O.A. by directing Respondent No.3, i.e. Divisional Finance Manager (Pension), E.Co.Rly., Khurda Road, to consider the representation made by the applicant, if it is still pending, as per extant rule and provision and the result of such consideration may be intimated to the applicant by way of reasoned and speaking order within a period of 60 days from the date of receipt of this order. However, we make it clear that if in the meantime representation has already been considered then the result thereof be communicated to the applicant within two weeks from the date of receipt of this order.

4. With the aforesaid observation and direction, the O.A. stands disposed of at the stage of admission itself.

5. Copy of this order, along with paper book be transmitted to Respondent No. 3 at the cost of the applicant, for which Mr. Dash (A), Ld. Counsel for the applicant, undertakes to deposit the postal requisites by 23.07.2013.


MEMBER (Admn.)

RK


MEMBER(Judl.)